MR. CHAIRMAN: Order, order. Mr. | Valiulla.

SHRI S. N. MAZUMDAR: I had another supplementary on that. Sir.

MR. CHAIRMAN: I have already called Mr. Valiulla.

PAYMENT TO WAR OFFICE FOR TRAINING ARMED FORCES PERSONNEL

*245. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) the amount set apart for payment to the United Kingdom War Office for training the personnel of our Armed Forces in the year 1953-54;

(b) the amount so far paid during the said year: and

(c) the number of personnel of the Armed Forces receiving training at present in the United . Kingdom?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA) : (a) Rs. 2:56 lakhs.

(b) About Rs. 1,58,400.

(c) 275.

SHRI M. VALIULLA: May I know how long the courses will take?

SHRI SATISH CHANDRA: The period differs from course to course. Some are of a few weeks' duration while others are of a few years.

SHRI M. VALIULLA: Could the hon. Minister let us know the total number of trained persons from 1947 onwards?

SHRI SATISH CHANDRA: I have not got the figure from 1947 onwards. The question relates to the year 1953-54 only.

SHRI M. VALIULLA: Does this amount include expenditure on equipment also?

PROF. G. RANGA: Equipment provided for them.

SHRI M. VALIULLA: Amount spent on dress, instrument, etc.

to Questions

SHRI SATISH CHANDRA: This question relates only to the payment made to the War Office for the training of these persons.

SHRI M. VALIULLA: Have they got access to all the branches of training in the Army, Navy and the Air Force?

SHRI SATISH CHANDRA: Sir, I could show the hon. Member a long list of the courses for which these officers have been sent last year. I have got it here with me but it is a very long list.

SHRI M. VALIULLA: Are they given submarine training?

SHRI C. G. K. REDDY: Torpedo training.

SHRI SATISH CHANDRA: An hon. Member has put another question on that subject. Probably it is being answered today as an Unstarred one. He can have a look at it.

ESTABLISHMENT OF A UNIVERSITY FOR MADHYA BHARAT

•246. SHRI V. S. SARWATE: Will the Minister for EDUCATION be pleased to state:

(a) whether Government have, after the receipt of the Report of the Ex perts Committee appointed to consider the establishment of new universities, given any advice to the Madhya Bharat Government regarding the establishment of a university for Madhya Bharat; if so, what advice has been given; and

(b) what action has been taken by the Government of Madhya Bharat on receipt of such advice?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. 1809 Oral Answers

MALAVIYA): (a) A copy of the Report submitted by the Expert Committee which was appointed to consider the establishment of new universities generally and of the Madhya Bharat University in particular has been forwarded to the Government of Madhya Bharat with the suggestion that the recommendations made by the Committee may be considered fully before it is decided to set up a university in Madhya Bharat.

(b) The Government of India have not received any communication from the State Government regarding the action taken by them in the matter.

SHRI V. S. SARWATE: What does the Government of India propose to do if the Madhya Bharat Government is silent on this subject?

SHRI K. D. MALAVIYA: Nothing, Sir.

SHRI V. K. DHAGE: What has been the recommendation of this Expert Committee, Sir, with regard to this University?

مولانا|بوالكلام آزاد : پارليمغت كې لائبريري ميں اس کی کاپی موجود ہے۔

t [MAULANA ABUL KALAM AZAD: A copy thereof is available in the Parliament Library.]

SHRI V. S. SARWATE: My question was, "What does the Government of India propose to do?"

SHRI K. D. MALAVIYA: We appointed a committee. The committee made certain recommendations and these have been forwarded to the Madhya Bharat Government. It is open to them to take any decision. It is not for us.

SHRI H. C. MATHUR: Is not the Madhya Bharat Government free and

to Questions independent to take any action as it desires?

SHRI K. D. MALAVIYA: Yes.

t [MAULANA ABUL KALAM AZAD: مىلانا ايرالكلم أزاد : كانستى تهوشو Constitution) – اکی رو سے ہوا

ايتجوگهشن کی دیکھ بہال گورنیلت کے ہاتھ میں ہے ۔ مدهمه بهارت گورنملت یونیورسٹی بلانے کہائے ایک بل پیص تها اس لگے گورنسلت آف نے یہ کمیٹی ہٹھائے تاکہ اس معامله پر سوے ہنچار کرکے ریکینڈیشن پیش کرے - کمیڈی اس پر غور کیا گیا ۔ کمیٹی کی یہ رائے ہوئی کہ مدھیہ بہارت کی ایسی شالت ہے کہ ایک نگی یونیورستی ہی سکتی ہے لیکین کم از کم پنچا س لاکه رویهه نان ریکرنگ اور دس روپيه ريکرنگ هونا چاهيئے - گور آف اندیا نے یہ ریکمنڈیش گورنىدت كې يېيجدى في اور يە <u>ھے</u> کہ اِس پر غور کرے مطابق کام کوے ۔

Under the Constitution, Education is the responsibility of the Centre. Since the Madhya Bharat Government brought up a Bill for the establishment of a new university, the Government of India appointed this Committee so that it might, after deliberation, make its recommendations in the matter. The Committee considered this matter. It is of the opinion that under the existing circumstances the.re is scope for a

+ English translation.

new university in Madhya Bharat, but it requires at least Rs. 50 lakhs on account of non-recurring expenditure and Rs. 10 lakhs on account of recurring expenditure. The Government of India have passed this recommendation on to the State Government and have advised them to consider the matter and act accordingly.!

थी एच॰ सी॰ मायुरः रुपये के अलावा कोई यौर सवाल नहीं हैं जिसकी वजह से गवर्नमेंट आफ इंडिया को उन्हें रैफर करना पड़े ?

t[SHRi H. C. MATHUR: Besides money, is there no other question which the Government of India might like to refer to them?]

مولانا ابوالکلام آزاد : صرف روپیه کا سوال ھے نہیں ھے -

t [MAULANA ABUL KALAM AZAD: It is not merely a question of money.]

DR. KALIDAS NAG: May I ask the hon. Minister if in view of the historical and cultural importance of Madhya Bharat which started the Vikrama University and such institutions at all stages of higher education—as has been noticed in the recent University Commission and other Reports—that the Government of India also will do something to expedite the foundation of this University in Madhya Bharat, the land of Kalidasa and Varahamihira?

t [MAULANA ABUL KALAM AZAD: This depends on the financial position.]

tEnglish translation.

CO-ORDINATION AND DETERMINATION OF STANDARDS OF EDUCATION IN UNIVERSITIES

to Questions

*247. MOULANA M. FARUQI: Wil] the Minister for EDUCATION be pleased to state:

(a) whether Government » propose to introduce comprehensive legislation to coordinate and determine the standards of education in Universities:

(b) whether a draft Bill prepared in this connection was considered by the State Education Ministers and Vice-Chancellor; if so, what are their main recommendations: and

<c1 when Government will introduce the Bill in Parliament?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a), (b) and (c). The Conference of State Education Ministers and Vice-Chancellors convened in April 1953 considered a Bill to set up a Central Council of University Education. It recommended the creation of a statutory University Grants Commission with the coordination and determination of standards in Universities as one of its functions. Government is taking steps to introduce necessary legislation for the purpose as soon as possible.

PROF. G. RANGA: Is it not a fact, Sir, that the Vice-Chancellors who had assembled here were not in favour of the proposals made by the Education Ministry?

SHRI K. D. MALAVIYA: Sir, the original proposal of the Government of India was to constitute separate bodies, one, the Central Council of University Education and the other, the University Grants Commission. This proposal was not accepted by this Conference of University Vice-Chancellors and Ministers.

PROF. G. RANGA: Do Government propose to go ahead with their own proposals in spite of that?